

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO. IV)**

**Appeal No. 448/252/ND/2018**

M/s. Naagar Developers Pvt. Ltd.

.....Appellant

Vs.

Registrar of Companies & Income Tax Department

.....Respondent

**Under Section: 252**

**Order delivered on 06.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

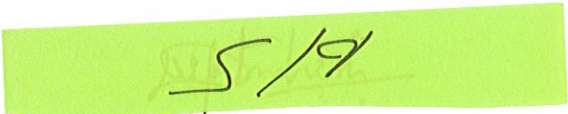
For the Appellant  
For the ROC  
For Income Tax Department

Ms. Vidhya Gandhi, CS  
Mr. Shobit Srivastava, Dy ROC.  
Ms. Easha Kadian for  
Mr. Lakshmi Gurung, St. Counsel

**ORDER**

Learned counsel for the Income Tax states that additional documents as per the order dated 29<sup>th</sup> May 2018 were filed yesterday but the same here illegible. One week time is granted to appellant to file legible copies of the bank statement, with a copy in advance to the other side. For further consideration on 25.07.2018.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**